

**NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH
COURT NO.1**

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF NATIONAL COMPANY LAW TRIBUNAL,
BENGALURU BENCH, BENGALURU, HELD ON 21.07.2017.

PRESENT: 1. Hon'ble Member(J) **Shri Ratakonda Murali**
2. Hon'ble Member(T) **Dr. Ashok Kumar Mishra**

C.P. No. or C.A. No.	T.P. No.	Purpose	Section	Name of the Parties M/s. / Mr.
CP 38/16	IA 67/17 in TP 159/17	For Clarification	391 / 394	Meena Holdings Ltd.

SL. NAME (IN CAPITAL)
NO. & PHONE NUMBER

REPRESENTATION TO WHOM

SIGNATURE

01. THIRUPAL GORRA Petitioner



9448384064

PCS for petitioner is present. IA 67/17 is listed today for hearing. Heard the PCS.

This application is filed on behalf of the Petitioner Company for amendment of the Scheme for change of appointed date from 01.04.2015 to 01.04.2016. PCS has filed the decision of Board meeting dated 19.06.2017. The Board of Directors has taken decision for change of appointed date from 01.04.2015 to 01.04.2016. PCS draws the attention of this Tribunal to para 16 of the Scheme where the Board of Directors are empowered to make changes in the Scheme. PCS contended that already the Company has filed accounts to the ROC for the financial year ending 31.03.2016. Therefore, the amendment is necessary for change in the appointed date.

Considering the submissions made by the PCS, the Tribunal feels there are grounds to permit the petitioner to amend the scheme with regard to the appointed date from 01.04.2015 to 01.04.2016. Petition is accordingly allowed amending the Scheme with regard to the appointed date 01.04.2016 from 01.04.2015. *vide separate order*

PCS to file amended copy of the Scheme.

For carrying out amendment and for filing amended Scheme, list it on 08.08.2017.

MEMBER (J)

MEMBER (T)